

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH : JODHPUR

16

Date of Decision : 22.03.2002

O.A No. 207/2001.

1. Virendra Singh S/o Sh. Gulab Singhji, aged about 42 years, R/o CCBF Campus, Suratgarh, District-Sriganganagar (Rajasthan).
2. Banna Ram S/o Sh. Taru Ramji, aged about 41 years, R/o CCBF Campus, Suratgarh, District-Sriganganagar (Rajasthan).
3. Chandu Ram S/o Sh. Panna Ramji, aged about 44 years, R/o CCBF Campus, Suratgarh, District-Sriganganagar (Rajasthan).
4. Chandra Bhan S/o Sh. Komal Yadav aged about 45 years, R/o CCBF Campus, Suratgarh, District Sriganganagar (Rajasthan).
5. Siratu S/o Shri Gangu Ramji, aged about 41 years, R/o CCBF Campus, Suratgarh, District-Sriganganagar (Rajasthan).
6. Nagu Ram S/o Shri Jagroopji, aged about 41 years, R/o CCBF Campus, Suratgarh, District-Sriganganagar (Rajasthan).
7. Dhirendra S/o Shri Siriram Singhji, aged about 40 Years, R/o CCBF Campus, Suratgarh, District Sriganganagar (Rajasthan).
all applicants employed on the Post of Group D (Lew) in the office of Director, CCBF, District Sriganganagar (Rajasthan).
... APPLICANTS.

versus

1. Union of India through the Secretary to Government of India, Ministry of Agriculture, Krishi Bhavan, New Delhi.
2. The Director, Central Cattle Breeding Farm Suratgarh, District-Sriganganagar (Rajasthan).

... RESPONDENTS.

Mr. S. K. Malik, counsel for the applicants.
Mr. Vinit Mathur, counsel for the respondents.

CCRAM

Hon'ble Mr. Gopal Singh, Administrative Member.

Gopal Singh

D/X

: O R D E R :
(per Hon'ble Mr. Gopal Singh)

In this application filed under Section 19 of the Administrative Tribunals Act, 1985, applicants, seven in number, have prayed for a direction to the respondents to consider the case of the applicants for regularisation on the post of Group-D, in accordance with the guidelines for Recruitment of Casual Labour dated 07.06.1988 (Annexure A-1) and Casual Labour (Grant of Temporary Status and Regularisation) Scheme of Government of India, dated 10.09.1993 (Annexure A-2) with all consequential benefits at par with their juniors. Applicants have also prayed for a direction to the respondents to make the payment of HRA from the due date to the applicants.

2. Applicants case is that they have been working as Casual Labour with the respondents department from various dates ~~from~~ ^{during} the period of 1974 to 1985. They have also been granted temporary status but have not been regularised on Group-D posts, hence this application.

3. Notices were issued to the respondents and they have filed their reply. In the reply statement, the respondents have denied the case of the applicants.

4. I have heard the Learned Counsel for the parties and have perused the records of the case carefully.

5. The controversy involved in this case has already been settled by this Bench vide order dated 05.02.2002

Gopal Singh

passed in OA No. 76/2000 (Jokhan Prasad & Ors. vs. U.O.I. & Ors.) and the batch, with the following observations :-

" We, therefore, allow these OAs and direct the respondents to consider the cases of the applicants for regularisation on Group-D posts. The respondents shall review their requirements of Group-D staff in terms of the guidelines issued under O.M. dated 7.6.88 and create the requisite number of regular Group-D posts within a period of six months from the date of receipt of a certified copy of this order. After creation of the posts, the applicants shall be considered for regularisation within a period of three months thereafter, in the light of the provisions of the "Casual Labourers (Grant of Temporary Status and Regularisation) Scheme of Government of India, 1993", and the observations made above. No order as to costs."

6. I ~~do~~ ^{do} not find any strong reason to deviate from the view already taken. Accordingly, the Original Application is allowed with a direction to the respondents to consider the cases of the applicants for regularisation on Group-D posts. The respondents shall review their requirements of Group-D staff in terms of the guidelines issued under O.M. dated 7.6.88 and create the requisite number of regular Group-D posts within a period of six months from the date of receipt of a certified copy of this order. After creation of the posts, the applicants shall be considered for regularisation within a period of three months thereafter, in the light of the provisions of the "Casual Labourers (Grant of Temporary Status and Regularisation) Scheme of Government of India, 1993," and the observations made above. No order as to costs.

Gopal Singh
(GOPAL S INGH)
Adm. Member

Chay
2/2/12
for

Ram
W
26/3

Part II and III destroyed
in my presence on 9.2.07
under the supervision of
Section Officer () as per
order dated 11.5.07

Section Officer (Record)